THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE

AND EMPOWERMENT (SHRI KAILASH MEGHWAL): (a) There is no provision under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full participation) Act, 1995 for providing reservation in employment in private and corporate sector. Reliable data on the employment of disabled persons in the private sector is not available. The Act provides for a 3% reservation in employment in the establishments of Govt. of India and Public Sector Undertakings against posts identified as suitable for persons with disabilities.

(b) This Ministry constituted a Committee of Experts including representatives from the Corporate Sector in order to identify jobs suitable for persons with disabilities in private sector. The Committee had submitted its report wherein 120 occupations have been identified at Executive/Management/ Supervisory levels and 945 occupations at skilled/semi-skilled/un-skilled levels.

The report has been shared with the concerned Central Ministry/Department, States/UTs/PSUs and various other organizations/institutions, including FICCI, ASSOCHAM, CII, NGOs in an effort to promote employment of persons with disabilities in the private sector.

Reservation for OBCs

2356. SHRI SATISH PRADHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the Madhya Pradesh Government has issued a notification to increase job Quota for the Other Backward Classes (OBCs) from 14 to 27 per cent and as a result thereof the total job quota in MP has gone up to 62 per cent; and

(b) if so, Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI NAGMANI): (a) No, Sir. Although the Madhya Pradesh Government have passed a resolution to this effect, the rules have yet to be notified.

(b) Does not arise.

Procedure for grant-in-aid to NGOs

2357. SHRI ABANI ROY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

[13 August, 2003]

(a) whether Government had constituted the Satyam Committee to review the procedure of grant-in-aid to NGOs;

(b) if so, the details of its recommendations;

(C) the details of the recommendations accepted or rejected by government;

(d) whether the norms have been revised from the 1st April, 2003; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KAILASH MEGHWAL): (a) and (b) An Advisory Committee headed by Shri S. Satyam, IAS (Retd.) has been constituted on 21.06.2002 on matters/issues related to NGOs. The final report of the Advisory Committee has not been received by the Government.

(c) Does not arise.

(d) and (e) Guidelines of the Scheme to Promoted Voluntary Act for persons with Disabilities were revised from 1.4.2003. Details are available on the Ministry's website at www.socialjustice.nic.in.

Funds under welfare schemes for SCs and backward classes

2358. DR. DASARI NARAYANA RAO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the funds released to Andhra Pradesh under various welfare schemes for Scheduled Castes and Backward Classes during the last three years, year-wise and scheme-wise;

(b) how far these funds were utilized by the State, scheme-wise and year-wise;

(C) whether utilization has consistently been very poor; and

(d) if so, the remedial measures being contemplated by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KAILASH MEGHWAL): (a) and (b) A statement is attached. *[See* below]

(C) No, Sir.

(d) Does not arise.